

and only discharge certificates, they become casual labourers any time. Please look into the matter and take care of it. I think, the committee can take care of it.

SHRI JAGDISH TYTLER: I would like to inform the hon. Member that I have noted what he has stated. But, since this is a very technical point, I will have to get a full clarification about it and I will bring the same to your notice.

THE DEPUTY CHAIRMAN: I can be looked into by the Committee on Subordinate Legislation, because this is an act of Parliament, it can be looked into and taken care of.

Now, let us go ahead with something else.

RE REPORTED STATEMENT
MADE BY THE RURAL DEVELOP-
MENT MINISTER OF SRI LANKA AT
MADURAI

SHRI V. NARAYANASAMY (Pondicherry): Madam, we want to raise a very important issue ... (Interruptions)... It is a very serious issue, Madam ... (Interruptions)...

SHRIMATI JAYANTI NATARAJAN: (Tamil Nadu) Madam, Sri Lankan Rural Development Minister came to Madurai ... (Interruptions)...

THE DEPUTY CHAIRMAN: We have already a little difficulty today because we do not have the Zero Hour. But as the Minister for Internal Affairs is here, you can refer to it so that he can look into the matter and come to the House ... (Interruptions)... It is not the Zero Hour now.

SHRIMATI JAYANTI NATARAJAN: Last ... (Interruptions)... Sri Lankan Minister came here ... (Interruptions)...

श्री सुंदर सिंह शर्मा (उत्तरप्रदेश): जोसे भगवान नहीं है। जिनसे नोटिस दिया है उनसे तो अपने घर दिया कि नहीं है तो फिर वह क्या है?

उत्तरप्रदेशी: जोसे भगवान नहीं है वो है।

SHRIMATI JAYANTI NATARAJAN: He has equated Shaheed Bhagat Singh with Pirabhakaran ... (Interruptions)... He has said so on the Indian Territory ... (Interruptions)... As the Minister is here, he should react to it ... (Interruption)...

SHRI SURESH PACHOURI (Madhya Pradesh): Madam, please give us permission to raise this issue because we have already given a notice in this regard ... (Interruption)...

THE DEPUTY CHAIRMAN: Just one second, please ... (Interruption)... Let me explain to the Minister. Will you please sit down? ... (Interruption)... Mr. Mukherjee, today we have your Calling Attention and it is our tradition in this House that the Chairman does not permit any Zero Hour mention or any matter other than the Calling Attention. But the Members, Shri Narayanasamy, Shri Suresh Pachouri and Shrimati Jayanti Natarajan, are very agitated over the statement which was alleged to have been made by a Sri Lankan Minister.

SHRI MAKHAN LAL KHOTEDAR (Uttar Pradesh): The House is concerned about it ... (Interruption)...

SHRI V. NARAYANASAMY: We want the entire House to be concerned about it. Interruptions)...

THE DEPUTY CHAIRMAN: Mr. Narayanasamy, will you please sit down? Please keep quiet, when I am speaking. I have not yet finished. The whole House might be concerned about it. They gave notice in writing ... (Interruption)... that they wanted permission to raise this issue in the House. As there is no tradition of raising any matter other than the Calling Attention when it is there. I thought you are here and this matter concerns the Foreign Minister another country and so it is better just to bring to your notice that matter, so that you can look into it and at any other time you can bring it to the House or explain and clarify as to what the situation is, because it is agitating the minds.

प्रो० विजय कुमार मल्होत्रा (दिल्ली): मैडम, कल आपने हाऊस में यह कहा था ... (व्यवधान)... मैंने जो लेटर लिखा था, मैंने उसके बारे में कल जिक्र भी किया था और इस लेटर में ... (व्यवधान)...

SHRIMATI JAYANTHI NATARAJAN: We have not yet finished ... (Interruption)...

श्री सुरेश पचौरी: महोदय, श्रीलंका के रूरल डेवलपमेंट मिनिस्टर एस० कौंडामल ने मदुरई में प्रेस कांफ्रेंस में राजीव गांधी जी के हत्याकांड में लिप्त प्रभाकरण को शहीद भगत सिंह के समकक्ष निरूपित किया है जो अत्यंत शर्मनाक और निन्दनीय है। महोदय, पिछले समय जब-जब भी राजीव गांधी जी के हत्याकांड के संबंध में इस सदन में चर्चा हुई है, सारे माननीय सदस्यों ने पार्टी से ऊपर उठकर इसी सदन में यह मांग की है कि राजीव गांधी जी की हत्या में लिप्त जो लोग भी पाए जाएं, उनके खिलाफ सख्त से सख्त कार्रवाई की जानी चाहिए और उनको सख्त से सख्त सजा दी जानी चाहिए। लेकिन जिस तमिलनाडु की भूमि पर राजीव गांधी की हत्या की गई उस तमिलनाडु की भूमि पर ही पिछले दिनों मदुरई में श्रीलंका के रूरल डेवलपमेंट मिनिस्टर द्वारा इस प्रकार का वक्तव्य दिया जाना अत्यंत आपत्तिजनक है। इसकी जितनी भर्त्सना की जाये, उतना कम है।

महोदय, इससे हटकर मैं एक बात कहकर अपनी बात समाप्त करूंगा। मैं आपके माध्यम से सरकार से मांग करूंगा कि पिछले दिनों हमारे विदेश मंत्री जी ने यह बताया...

उपसभापति: अभी दूसरी बातें न करिए।

श्री सुरेश पचौरी: मैं एक मिनट में अपनी बात खत्म करूंगा। यह बहुत महत्वपूर्ण बात है। विदेश मंत्री ने कहा था। अप्रैल 94 में...

उपसभापति: दूसरी बात मत कहिए।

श्री सुरेश पचौरी: गवर्नमेंट आफ इंडिया ने इस मामले में रेड कार्नर नोटिस जारी किया था, उसके बाद नवम्बर 1994 में श्री लंकन अथारिटी ने बताया कि राजीव गांधी जी की हत्या में लिप्त जो लोग हैं वे जाफना में हैं। उसके बाद अब उन्होंने सीधे बात कह दी है। उन्होंने एक इंटरव्यू में कहा है कि राजीव गांधी की हत्या में प्रभाकरण का हाथ था। इस मामले में 92 से श्रीलंका गवर्नमेंट का कोई सहयोग नहीं मिल पा रहा है।

लेकिन उन्होंने इस इंटरव्यू में कह दिया है कि इसमें प्रभाकरण का हाथ है।

उपसभापति: आप देखिए, कालिंग अटेंशन है प्लीज।

श्री सुरेश पचौरी: इसलिए उसके एकट्राडिक्शन के मामले में ... (व्यवधान)...

उपसभापति: पचौरी जी, बैठिए।

श्री सुरेश पचौरी: उन्होंने जो यह वक्तव्य दिया है, हम मामले में सरकार को रीएक्ट करना चाहिए।

SHRIMATI JAYANTHI NATARAJAN: Madam, I have a point to make in addition to what Mr. Suresh Pachouri said. Madam, ... (Interruption)...

उपसभापति: सब नहीं बोलेंगे। ... (व्यवधान)...

श्री जनेश्वरशङ्कर मिश्र (उत्तर प्रदेश): भविष्य में जब कालिंग अटेंशन होगा तो क्या हम लोग भी जीरो आवर का इस्तेमाल करें? मैडम, कालिंग अटेंशन के दिन अगर जीरो आवर की इजाजत दे रहे हैं, तो भविष्य में हमें भी ऐसा ही मौका दीजिए।

उपसभापति: मैंने यही कहा है। मैं नहीं बुलवा रही हूं। मैं मना कर रही हूं। आप बोल रहे हैं तो मैं आपको भी मना कर रही हूं। ... (व्यवधान) ... बैठिए।

SHRIMATI JAYANTHI NATARAJAN: It is not fair, Madam. The Chairman permitted us.

THE DEPUTY CHAIRMAN: All right.

श्री सत्यप्रकाश मालवीय (उत्तर प्रदेश): महोदय, मेरा व्यवस्था का प्रश्न है। व्यवस्था का प्रश्न यह है कि हाउस का कन्वेंशन भी है और आज जब मैंने खुद भी जीरो आवर का नोटिस दिया तो उस समय बताया गया कि क्यों कि आज कालिंग अटेंशन मोशन है, इसलिए जीरो आवर किसी को अल्ट्राक नहीं किया जाएगा। तो मेरा निवेदन यह है कि ... (व्यवधान)...

SHRIMATI JAYANTHI NATARAJAN: Madam, he is a Member of the Sri Lankan Cabinet, he comes to our territory and says that Prabhakaran is a martyr like Shaheed Bhagat Singh. ... (Interruption)...

THE DEPUTY CHAIRMAN: Please sit down.

SHRIMATI JAYANTHI NATARAJAN: No, Madam, I would like to know two things from the External Affairs Minister. How did Mr. Thondaman get a visa to come to your country? ...*(Interruption)*...

THE DEPUTY CHAIRMAN: Please sit down. Shrimati Jayanthi Natarajan, Please sit down.

SHRI V. NARAYANASAMY: He should be arrested and should be put behind bars.

THE DEPUTY CHAIRMAN: Mr. Narayanasamy, please sit down.

श्री सत्य प्रकाश मालवीय: मेरा व्यवस्था कर प्रश्न यह है कि ...

उपसभापति: मैं आपको बताती हूँ।
...*(व्यवधान)*...

श्री सत्य प्रकाश मालवीय: मैंने अभी पूछ नहीं किया। पहले उनको बिठाइए।

SHRI V. NARAYANASAMY: He is comparing Prabhakaran to Shaheed Bhagat Singh. *(Interruption)*.

THE DEPUTY CHAIRMAN: Please sit down. Nobody will speak on this subject.

SHRIMATI JAYANTHI NATARAJAN: Madam, I have a point to raise. Please give me permission. The Chairman gave us permission.

THE DEPUTY CHAIRMAN: Please sit down. *(Interruptions)* No, I am just telling you, please listen to me. There is a tradition in this House that we never allow anything other than Calling Attention. Please abide by the Chair and help the Chair to start the NPT. The Minister has heard it. Let him find out. I will not ask him to react immediately because it is a serious matter. He has to find out. You cannot expect the Minister to get the full information while he has come for a different matter. I understand, Jayanthiji, your concern, Mr. Narayanasamy's and Mr. Pachouri's who raised it. Please don't do this because there are other people who are giving

Zero Hour notices. *(Interruptions)* We now take up the Calling Attention Motion. *(Interruptions)*

SHRIMATI JAYANTHI NATARAJAN: Madam, please permit me. *(Interruptions)*

SHRI DEPUTY CHAIRMAN: No. *(Interruptions)*

SHRI SURESH PACHOURI: Madam, the Home Minister is also here. *(Interruptions)* We should know what they are going to do. Let the Home Minister react. *(Interruptions)* एकसद्वर्तनल अफेयर्स मिनिस्टर साहब यहाँ बैठे हैं, वह जवाब दे सकते हैं *(व्यवधान)* होम मिनिस्टर साहब जवाब दे सकते हैं *(व्यवधान)*

SHRI SURESH KALMADI (Maharashtra): Madam, this is not an ordinary matter. *(Interruptions)* Both the Ministers are here; the Home Minister and the External Affairs Minister. *(Interruptions)* Let them react. *(Interruptions)*

SHRI SURESH PACHOURI: More than 100 Members have raised this issue. *(Interruptions)* Let the Home Minister react.

SHRIMATI JAYANTHI NATARAJAN: We want the Minister to react, Madam, *(Interruptions)*

SHRI DIGVIJAY SINGH: Why are they taking the time of the House? *(Interruptions)* उपसभापति महोदय, यह बहुत गलत बात है *(व्यवधान)* समय लिया जा रहा है हक़्स. का। किस वजह से? *(व्यवधान)* सदन की परंपरा को तोड़ा जा रहा है *(व्यवधान)*

श्री सुन्दर सिंह भंडारी: या तो कह दीजिये कि जीरो आकर होगा *(व्यवधान)*

SHRIMATI JAYANTHI NATARAJAN: Madam, I have not been allowed to raise what I wanted to raise. I have not been permitted. *(Interruptions)* The Home Minister is getting up. Let him react. *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): Madam, ...

THE DEPUTY CHAIRMAN: Does it concern you?

SHRI RAJESH PILOT: It is my duty to say... (Interruptions)

THE DEPUTY CHAIRMAN: I think it does not concern you. (Interruptions) Okay. Do you want to speak? What are you going to speak? (Interruptions)

SHRI SATYA PRAKASH MALAVIYA: Madam, we cannot allow this. (Interruptions)

THE DEPUTY CHAIRMAN: Order, please. (Interruptions)

SHRI SURESH PACHOURI: When the Minister is ready to reply, why are they objecting? (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: I have not been permitted to speak. (Interruptions)

THE DEPUTY CHAIRMAN: Order, please. (Interruptions)

SHRI S. JAIPAL REDDY (Andhra Pradesh): I have a suggestion, Madam. (Interruptions)

THE DEPUTY CHAIRMAN: Let us hear him. (Interruptions)

SHRI S. JAIPAL REDDY: I have a helpful suggestion to make. (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: Madam, you did not allow me. (Interruptions)

THE DEPUTY CHAIRMAN: Jayanthi ji, there is not real permission as such. (Interruptions)

SHRIMATI JAYANTHI NATARAJAN: You are permitting him.

THE DEPUTY CHAIRMAN: There is no permission as such. You know the difficulty. We have this Calling-Attention Motion. I understand your concern. I know the External Affairs Minister is

here, but... (Interruptions) Please listen. (Interruptions) I have not finished. (Interruptions)

SHRI VAYALAR RAVI (Kerala): Why should they object when the Minister is getting up to reply? (Interruptions)

SHRI DIGVIJAY SINGH (Bihar): How can you speak when she is on her legs? (Interruptions)

SHRI SATYA PRAKASH MALAVIYA: The Deputy Chairman is on her legs. How can you speak? (Interruptions)

SHRI SURESH PACHOURI: Why are they objecting? When the Home Minister is ready to react, how can they stop him? (Interruptions)

PROF. VIJAY KUMAR MALHOTRA (Delhi): If the Congress Party is not interested, let the House be adjourned. (Interruptions)

SHRI BHUDANESWAR KALITA: Why are they objecting when the Minister is ready to react? (Interruptions) We have got the right to hear the Minister. (Interruptions)

SHRI SURESH PACHOURI: They cannot stop the Minister from replying. (Interruptions) How can they object? (Interruptions)

विषय के नेता (श्री निरंजन बल्लभ): सर साहेब, इसका एकदम कर दीजिये (अवधान) अब यहाँ आ जाइये (अवधान) वह क्या तरीका है? (अवधान)

الاستاذى مسكدر بنج: صدر صاحبہ -
ہاؤس پر چون کر دیجیے۔۔۔ "مداخلت"
اب یہاں آجائیے۔۔۔ "مداخلت"۔۔۔
یہ کیا طریقہ ہے۔۔۔ "مداخلت"۔۔۔

THE DEPUTY CHAIRMAN: Please sit down. Don't agitated...(Interruptions)

Jayanthiji, one minute. Will you please sit down? I am not making anything. Please don't show you anger at me. It is all right. I don't mind it also. I think, I should run the House. So, I ask everybody to keep quiet. I am trying to do that. In such a din, it is difficult with these three mikes even, for my words to be heard. Member are agitated. The Minister of External Affairs is here. I can give 15 or 20 minutes more in the lunch hour. We can discuss the NPT which is equally important. Sometimes Members can be agitated on some issue. There is a rule. There is convention...(Interruptions) Please.

SHRI JAGDISH TYTLER: If they can ask me to comment, why can I not do so? ...(Interruptions)

THE DEPUTY CHAIRMAN: Just one minute, please. If Members are not going to listen to me, I will adjourn the House. I will do it. I find that people don't listen to me. If you are not going to listen to me when I am standing, if anybody speaks when I am standing, I tell again with all responsibility that I will adjourn the House because this is not the way. Members are agitated. They came to the Chairman. I was there. Some other Members were also there. No permission as such was given because there were other notices. But, it is an issue which is agitating their minds. Some other day, Members can come, and they might be agitated on some another issue. This is a serious matter. The NPT is going to be discussed in this House. The External Affairs Minister was to be in the House. It was decided: "Okay, you raise it."

Let him think about it. Let him find it out. He cannot react straightaway. It is a serious matter. He has to find it out. He cannot give off-hand any statement on the floor of the House, while he has come for another business. I don't think it is proper for anybody to ask of any Minister to react whether it is the Home

Minister or the External Affairs Minister or anybody else, and to inform what happened, how it happened and why it happened, but he can definitely say that he will look into it. Please don't...(Interruptions)

Please don't get angry. You did not take permission. Why are you speaking? You were not allowed to speak. So, why don't you help me to run this House in order so that everybody who is agitated can get satisfaction? Other Members have objection to the time of the Calling Attention being taken. So, please listen. ...(Interruptions)

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): Madam, with your permission, I only want to assure the hon. Member that they have brought it to my notice, I will ascertain the fact and I will come to the House with correct information.

SHRIMATI JAYANTHI NATARAJAN: Madam, there is another issue. I am not on this issue, Madam. ...(Interruptions)

I have a personal problem. Every time I get up, I am harassed by the two CPI(M) Members, Mr. Nilotpal Basu and another Member. What is this? ...(Interruptions) Please tell me whether I should sit in the House or not...(Interruptions)

THE DEPUTY CHAIRMAN: I better call the name of Mr. Gopalrao Vithalrao Patil. ...(Interruptions)

THE DEPUTY CHAIRMAN: (Interruptions) Please speak.

श्री० विजय कुमार मल्होत्रा: मैडम... (व्यवधान)

उपसभापति: लेटर्स बी बत नहीं होगी।

I know it. You showed me the letter. We will discuss it in my chamber. I will find out the letter which you referred to yesterday. The Minister is waiting I will find it out and let you know.

Let us go ahead now.

SHRI TRILOKI NATH CHATURVEDI (Uttar Pradesh): This is a blatant misuse. ...(Interruptions)

THE DEPUTY CHAIRMAN: Any Member of Parliament, whether belonging to the ruling party or to the Opposition, is free to move any privilege motion against anybody, and it is entirely the prerogative of the Chairman to accept it or to reject it. If you feel that there is impropriety, you can do so. I cannot comment on it.

I am going ahead. Mr. Gopalrao Vithalrao Patil, please speak.

PROF. VIJAY KUMAR MALHOTRA: Is it proper or not?

THE DEPUTY CHAIRMAN: I will not comment on the floor of the House whether it is proper or not when we are going to discuss the NPT.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANT

Need of Having a National Consensus for India's Nuclear Policy with Reference to Nuclear Non-Proliferation Treaty.

SHRI GOPALRAO VITHALRAO PATIL (Maharashtra): Sir, I beg to call the attention of the Minister of External Affairs to the need of having a national consensus for India's nuclear policy with reference to Nuclear Non-Proliferation Treaty.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI PRANAB MUKHERJEE): Madam Deputy Chairperson.

India has pursued a consistent and principled policy on the subject of nuclear disarmament and the Nuclear Non-Proliferation Treaty. The policy enjoys national consensus.

When the NPT negotiation concluded in 1968, the subject came up for discussion in the Lok Sabha. Prime Minister Indira Gandhi had then stated that the NPT "in its present form, does not fully conform to the principles enunciated in the GA resolution No. 2028". She pointed to the discriminatory character and said that India shall "continue efforts for nuclear disarmament because it is

only through nuclear disarmament that discrimination would be eliminated and equality between nations re-established". Mrs. Gandhi also reiterated that the Government of India do not propose to manufacture nuclear weapons and assured the House that "the best interest of the country and of world peace" would guide the decision.

India has not become a Party to the NPT. However, India remains committed to non-proliferation. In our view, the NPT is a flawed treaty because it legitimises nuclear weapons in the hands of five countries. It allows these countries to continue expanding their nuclear arsenal with the development of ever more lethal nuclear warheads. We would like to see genuine non-proliferation which can be ensured only when the nuclear-weapons states agree to give up their nuclear arsenals and eliminate them under international verification. Prime Minister Narasimha Rao, speaking as Foreign Minister, in 1982, in the United Nations, pointed out that "unfortunately, the NPT was based on the faulty notion of checking horizontal proliferation alone without placing simultaneous and equal curbs on existing nuclear-weapons states". Therefore, while rejecting the NPT, India has pursued disarmament initiatives aimed at the complete elimination of all nuclear weapons within a timebound framework.

In keeping with this approach, in 1988, the then Prime Minister Rajiv Gandhi presented an Action Plan for a Nuclear-weapon-Free and Non-Violent World Order. The Action Plan called for initiation of multilateral negotiations for elimination of nuclear weapons to be achieved by year 2010. With the end of the Cold War and the ideological conflict that lay behind the East-West confrontation, there exists a new opportunity to turn back the nuclear arms race. In 1992, speaking at the UN Security Council Meeting, Prime Minister Narasimha Rao called for advancing the target date for a